

and another died later on the same day in the hospital.

(c) The likely causes of the accident are being investigated by a Board of Inquiry which has been set up.

(d) A statement showing the relief given to the families of each of the two deceased Government servants is placed on the Table of the House. (See below).

STATEMENT

The following measures have been taken to render assistance to the families of the two Industrial Employees who died in the accident at Ammunition Factory, Kirkee on the 21st February, 1968:—

(i) Rupees 1,000/- have been paid in cash to either widow from the Shahaney Memorial Trust Fund on 22-2-68.

(ii) A sum of Rs. 75/- each has been paid in cash to the widows from the Ammunition Factory Credit Society. A further sum of Rs. 75 will be paid in three instalments. In addition, Rupees 500/- is being paid shortly from the Death-cum-Benevolent Fund of the Society.

(iii) Claims for payment of compensation under the Workmen's Compensation Act have also been submitted. Besides, they will also get family pension and death gratuity as admissible under the rules.

(iv) Widows of both the deceased employees have been offered employment as Labour grade 'B' in the pay scale of Rs. 70-85. They are expected to join duty shortly.

FINALISATION OF FOURTH FIVE YEAR PLAN

*488. SHRI M. P. BHARGAVA:
SHRI M. M. DHARIA:

Will the PRIME MINISTER be pleased to state:

(a) by what time the Fourth Five Year Plan is expected to be ready;

(b) if so, when it is likely to be placed on the Table of the House; and

(c) by when it is expected to come in force?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Work on the preparation of the Fourth Plan has been initiated. It is proposed to complete all stages of preparatory work before the end of this year and to submit the draft plan to the National Development Council.

(b) After the draft Plan has been approved by the National Development Council, it will be placed on the Table of the House.

(c) The Fourth Plan will come into force with effect from April, 1969.

†ARRANGEMENT FOR VIPs

*306. SHRI A. M. TARIQ: Will the PRIME MINISTER be pleased to state the particulars pertaining to the arrangements made for the VIPs at Palam Airport at the time of the arrival of foreign dignitaries in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): VIPs such as Members of Parliament, other distinguished persons, their relations and guests arriving at Palam Airport to receive foreign dignitaries are conducted and seated in the VIP enclosure which is next to the Diplomatic enclosure. These VIPs are introduced to the visiting dignitary when he passes through their enclosure. The VIPs are issued with special car parks and labels to facilitate their entry and parking in the Palam area.

ALLOTMENT OF LAND BY THE RAJASTHAN GOVERNMENT TO FAMILIES OF JAWANS KILLED

*489. SHRI JAGAT NARAIN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Rajasthan Government had allotted 10

†Transferred from the 28th February, 1968.

lakh acres of land for the families of those jawans killed in Indo-Pakistan conflict at the request of the Punjab Government; and

(b) if so, how much land has been allotted by other states to such families?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) No, Sir, The land allotted by the Rajasthan Government for disabled ex-servicemen and dependents of those who were killed in action, is 25000 acres in the Rajasthan Canal Area, 1000 bighas in the Chambal Project Area and another 1000 bighas in the Bhakra Project Area.

(b) A statement containing the information is laid on the Table of the House.

STATEMENT

1. *Andhra Pradesh*.—All un-assigned waste lands at the disposal of the Government have been reserved for assignment to soldiers after demobilisation.

2. *Assam*.—An area of 21,000 bighas of cultivable waste land will be kept reserved as 'khas' for future settlement of the families of ex-servicemen and also families of those service personnel who have been killed or disabled in action in the emergency.

3. *Bihar*.—5 acres of land will be allotted per family of Defence Services personnel for agricultural purposes.

4. *Gujarat*.—For grant of Government waste lands for cultivation, highest priority is given to members of Armed Forces, and ex-servicemen provided that the ex-servicemen agree to cultivate the land personally, and to families (which would include only the wife, children and parents of the members of Armed Forces on whom they may have been wholly dependent) of the members of Armed

Forces who have lost their lives fighting for the country, provided that they need agricultural lands for maintenance and agree to cultivate personally.

5. *Jammu and Kashmir*.—Landless army personnel will be allotted land by the State Government.

6. *Kerala*.—The Kerala Land Rules 1964, lay down that 25% of the land available for assignment in each village shall be reserved for assignment to serving military personnel and dependents of those who are killed or disabled in active service. In the matter of assignment of land to military first preference shall be given to the dependents of those who are killed or disabled while in active service and those who are decorated for gallantry. The military personnel may apply for land anywhere in the State irrespective of the State to which they belong, and in the matter of assignment preference shall, be given to persons belonging to Kerala. The military personnel may lease for cultivation purposes the lands assigned to them whilst they are away on active service.

7. *Madhya Pradesh*.—Between 2000—acres of agricultural land have been offered for the settlement of families of jawans killed or disabled through enemy action or demobilised jawans.

8. *Madras*.—5 acres of dry or 2½ acres of wet land will be assigned to those servicemen and ex-servicemen who do not possess any land.

9. *Mysore*.—20% of land has been reserved for grant to ex-servicemen and families of soldiers.

10. *Nagaland*.—Free agricultural land up to 5 acres per family in case of landless ex-servicemen and families of serving soldiers of Nagaland killed or wounded in the emergency.

11. *Orissa*.—Each Jawan on return will get 5 acres of land free and made ready for cultivation at Government cost and in case of death his widow

and dependents will get the land. 20% of the waste land in each village shall be reserved for this purpose.

12. *Uttar Pradesh*.—Landless ex-soldiers and the families of Jawans laying down their lives in the defence of the country get top priority in respect of allotment of land obtained under the Bhoodan Movement. Dependents of such defence personnel who have lost their lives in battles against the enemy, are entitled to allotment of Gaon Sabha land by the Bhumi Prabandhak Samities, on a sufficiently high order of preference, subject to land being available for allotment.

13. *West Bengal*.—6,000 acres of land has been earmarked for allotment to Service personnel.

14. *Andaman and Nicobar Islands Administration*.—A proposal is under consideration to survey about 3,000 acres of land in Neel Island for allotment to ex-soldiers from the main land.

15. *Himachal Pradesh*.—Grant of Nautor land at concession at the rate of Rs. 0.25 per bigha.

16. *Nepal*.—Free agricultural land up to 10 acres per family for 200 settlers from ex-servicemen ex-Assam Rifles has been reserved.

ELECTRONICS PRODUCTION PLANT

*490. SHRI KRISHAN KANT: Will the PRIME MINISTER be pleased to state the progress made so far in setting up an Electronics Production Plant in the country.

THE PRIME MINISTER AND THE MINISTER OF ATOMIC ENERGY (SHRIMATI INDIRA GANDHI): The construction of one of the units of the Electronics Factory in Hyderabad viz. the Power Reactor Instrumentation Division has already been completed, and production in this unit has begun. The construction of other factory buildings and the procurement and installation of capital equipment is in progress. Pending completion of these

works, production activities are being undertaken in temporary buildings hired from the State Government.

PAKISTAN'S RESTRICTIONS ON INDIAN DIPLOMATS IN DACCA

*491. SARDAR RAM SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that subsequent to the expulsion of the Indian Diplomats Shri Ojha from Dacca, restrictions have been imposed on the movements of the Indian diplomats staying there and their movements are being watched; and

(b) if so, what is Government's reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT):

(a) and (b) Members of the staff of the Indian Deputy High Commission in Dacca have always been under strict surveillance, which has been tightened since the beginning of this year. On several occasions, Indian Missions in Pakistan have protested to the Government of Pakistan against incidents of harassment of Indian Diplomats which are in violation of the Vienna Convention and of accepted standards of international relations.

JEeps TRUCKS ETC. DISPOSED OF BY AUCTION

715. SHRI B. C. PATTANAYAK: Will the Minister of DEFENCE be pleased to state:

(a) the number of jeeps, trucks, lorries and motor cycles disposed of by auction or otherwise by his Ministry till February 29, 1968;

(b) the number of such vehicles which are still to be disposed of; and

(c) the total amount realised on the sale of such vehicles?

THE MINISTER OF DEFENCE (SARDAR SWARAN SINGH): (a) The number of jeeps, trucks, lorries